
Mayar India Limited Vs DCIT

Income Tax Appeal No. 6766/Del/2017

Court: Income Tax Appellate Tribunal (Delhi E Bench)

Date of Decision: July 23, 2021

Acts Referred:

Income Tax Act, 1961 – Section 14A, 80GGB, 271, 271(1)(c), 274

Hon'ble Judges: Prashant Maharishi, (AM); K.Narasimha Chary, J

Bench: Division Bench

Advocate: Ramesh Kumar

Final Decision: Allowed

Judgement